

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:6276  
ANSWERED ON:06.05.2013  
DEBARRING OF FOREIGN COMPANIES  
Singh Shri Sushil Kumar

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether M/s IMI, Israel has been debarred from doing further business dealing with the Ministry of Defence for ten years;
- (b) if so, the details thereof including the other projects affected thereby;
- (c) whether M/s IMI had been awarded the tender for supply of BMCS plant for the Nalanda Coach factory; and
- (d) if so, the progress of work at the Nalanda factory post the debarment?

**Answer**

MINISTER OF STATE IN THE (SHRI JITENDRA SINGH) MINISTRY OF DEFENCE

(a) & (b): Yes, Madam. Ordnance Factory Board (OFB) vide its order dated 5th March 2012 debarred M/s. IMI, Israel for further business dealings for a period of ten years. Consequent to OFB's order, the Ministry of Defence vide its letter dated 11.04.2012 extended the order of debarment to all the wings of the Ministry of Defence. Following projects have been affected on account of debarment of M/s IMI, Israel.

(i) Bi Modular Charge System (BMCS) Plant for Ordnance Factory Nalanda of Ordnance Factory Board (OFB).

(ii) Contract for 'Consultancy for MBT Arjun Mk II improvement' of DRDO.

(c) In March 2009, OFB had concluded a contract with M/s. IMI Israel for main BMCS Plant which was cancelled, in March 2012, as the firm got debarred.

(d) Consequent upon cancellation of contract with M/s IMI, Israel for supply of BMCS Plant OFB has planned to create complete manufacturing facilities at Ordnance Factory Nalanda for BMCS by procurement / fabrication of main BMCS Plant indigenously. The Expression of Interest (EOI) for supply of plants has been issued to Indian Industry.